

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.206 - **CP(IB)/50(AHM)2021**
With
ITEM No.207 - **IA/603(AHM)2021**
ITEM No.208 - **IA/1399(AHM)2023**

Proceedings under Section 95 IBC

IN THE MATTER OF:

State Bank of India

.....Applicant

V/s.

Bhavesh Prataprai Gandhi
(Personal Gaurantor)

.....Respondent

Order delivered on: 06/05/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Saurabh Soparkar, Sr. Adv. a.w Mr. Bijal Chatrapati,
Adv. & Mr. Siddhartha Sinha

For the Respondent :Mr. Navin Pahwa, Sr. Adv. a.w Mr. Maulik Nanavati, Adv
RP in person :Mr. S K Agarwal

For the RP :Mr. Pratik Thakkar, Adv.

ORDER

CP(IB)/50(AHM)2021 & IA/1399(AHM)2023.

Heard the Ld. Counsel for the applicant and respondent. The matter was not taken by Hon'ble NCLAT during the last hearing due to paucity of time on an appeal filed against CIRP initiated before NCLT Mumbai Bench, however, both counsels stated that there was a settlement proposal pending with the top management of the Financial Creditor. CGM of SBI appeared and sought 10 days time to take a decision in the matter on the proposal submitted. Both the counsels are directed to file a pursis not more than two pages today by 4.00 p.m. on the proposal and the matter pending before Hon'ble NCLAT due to which they are seeking time.

List for final consideration on 15.05.2024.

IA/603(AHM)2021

Ld. Counsel for the applicant seeks permission to withdraw the applications. They have also filed withdrawal affidavit. In view of the same, permission is granted. Accordingly, IA 603 of 2021 is disposed-off as withdrawn.

-Sd-

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

CHITRA HANKARE
MEMBER (JUDICIAL)